IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

CP(IB)-1600(MB)/2017

CORAM: SHRI M.K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **07.02.2019**

NAME OF THE PARTIES: Techno Crafts Switchgears Pvt. Ltd.
v/s.
Danco Enterprises

SECTION: 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016.

O R D E R

1. Both sides are present.

2. It is stated that against the outstanding debt of □30,12,000/-(approximately) only a sum of □5,00,000/- has been received by the Petitioner and for payment of rest of the amount, Ld. Counsel of the Debtor is seeking more time for settlement. However, on perusal of the order sheets, noticed that number of opportunities were granted to the Respondent Debtor, hence this is the last chance now granted to settle the debt.

3. This last opportunity to the Respondent Debtor is granted subject to a cost of □5,000/- to be paid to the Petitioner. Matter is adjourned to **14.03.2019**.

Sd/-
M.K. SHRAWAT
Member (Judicial)

07.02.2019
Pvs=